

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'C' अहमदाबाद ।
IN THE INCOME TAX APPELLATE TRIBUNAL
"C" BENCH, AHMEDABAD
(Conducted through Virtual Court)

BEFORE WASEEM AHMED, ACCOUNTANT MEMBER
AND
T.R. SENTHIL KUMAR, JUDICIAL MEMBER

ITA No.724/Ahd/2019
Asstt.Year : 2012-13

Rishbh Probuild P Ltd D-2, Avantika apartments Nr.Navroji Hall Daffnala Road, Shahibaug Ahmedabad 380 004. PAN : AAFCR 6710 A		ITO, Ward-3(1)(3) Ahmedabad.
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(Applicant)		(Responent)
Assessee by :		None
Revenue by :		Shri V.K. Singh, Sr.DR

सुनवाई की तारीख/**Date of Hearing:** **20/06/2022**
घोषणा की तारीख /**Date of Pronouncement:** **20/06/2022**

आदेश/O R D E R

PER T.R. SENTHIL KUMAR, JUDICIAL MEMBER:

The above appeal is filed by the assessee against the order dated 1.3.2019 passed by the Ld.Commissioner of Income-tax (Appeals)-9 ["Ld.CIT(A)" for short) relating to the assessment year 2012-13.

2. At the outset, it is brought to notice of the Bench that the assessee through its authorized signatory has filed a letter dated 26.5.2022 stating the assessee has settled the dispute with the Department under Vivad Se Vishwas Scheme. Along with the letter, the assessee has also filed copies of Form No.1&2, 3, 4 and

5 along with tax payment Challan under Vivad se Vishwas. In view of this, the assessee is seeking withdrawal the appeal filed by the assessee. On the other hand, the ld.DR has not disputed this factual position of the matter.

3. In the light of the above submission made by the assessee in the withdrawal application, we find no reason to keep pending appeal of the assessee before the Tribunal. Accordingly, the appeal of the assessee stands dismissed.

4. In the result, appeal of the assessee is dismissed as withdrawn under Vivad Se Vishwas scheme.

Order pronounced in the Court on 20th June, 2022 at Ahmedabad.

**Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER**

**Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER**

Ahmedabad, dated 20/06/2022